

## PONDICHERRY CEMENT CONTROL ORDER

**The Deputy Minister in the Ministry of Steel and Heavy Industries (Shri P. C. Sethi):** Sir, I beg to lay on the Table a copy of Notification No. 2322/63 Con. published in Pondicherry Gazette dated the 15th July, 1963 containing the Pondicherry Cement Control Order, 1963, under sub-section (6) of section 3 of the Essential Commodities Act, 1955. [Placed in Library. See No. LT-1525/63.]

## OPINIONS ON BILL

12.08 hrs.

**Shri J. B. S. Bist (Almora):** Sir, I beg to lay on the Table Paper No. III to the Bill further to amend the Hindu Succession Act, 1956 which was circulated for the purpose of eliciting opinion thereon by the direction of the House on the 22nd June, 1962.

## BUSINESS OF THE HOUSE

**The Minister of Parliamentary Affairs (Shri Satya Narayan Sinha):** With your permission Sir, I rise to announce that Government Business in this House during the week commencing 26th August, 1963, will consist of:—

- (1) Consideration of any item of business carried over from today's Order Paper.
- (2) Consideration and passing of the Personal Injuries (Compensation Insurance) Bill, 1963.
- (3) Consideration and passing of the following Bills, as passed by Rajya Sabha:—

The Indian Sale of Goods (Amendment) Bill, 1962.

The Special Marriage (Amendment) Bill, 1963.

The Industrial Employment (Standing Orders) Amendment Bill, 1963.

The Code of Civil Procedure (Amendment) Bill, 1963.

The Employees Provident Funds (Amendment) Bill, 1963.

The East Punjab Ayurvedic and Unani Practitioners (Delhi Amendment) Bill, 1962.

- (4) Consideration and passing of the Public Premises (Eviction of Unauthorised Occupants) Amendment, Bill, 1963.
- (5) Discussion on the Annual Report of the State Trading Corporation of India Ltd., for the year 1961-62, on a motion to be moved by Shri M. L. Dwivedy on Monday, the 26th August at 3 p.m.
- (6) Further discussion of the Report of the Scheduled Areas and Scheduled Tribes Commission on Tuesday, the 27th August after disposal of Questions.

12.10 hrs.

**Shri S. M. Banerjee (Kanpur):** Last time also when the hon. Minister announced the business of the House for the week I raised two issues. For one of them I have tabled a motion and the motion regarding the other has been admitted. One was regarding the sugar crisis in the country. I was told by you as also by the hon. Deputy-Speaker that this matter could be discussed during the debate on the No-Confidence Motion. I would like to submit that though this question was raised during the debate, the hon. Minister did not touch upon this point. So, I feel that as the discussion of this question is very urgent, it should be allowed.

Secondly, we wanted a discussion on the report of the Solicitor-General on the Ruby and New Asiatic Insurance Company. I have been interested in seeing that the Auditor's report on that is also placed on the Table of the House and a discussion allowed. I have been told that the hon. Minister does not want any dis-